

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 65/TT/2015**

- Subject:** Determination of transmission tariff for 400 kV D/C (Quad) Balipara-Bongaigaon Transmission line along with associated bays at Bongaigaon Sub-station and Balipara Sub-station including 30% Fixed Series Compensation at Balipara and 4x63 MVAR, 420 kV Line Reactors (2 nos. each at Bongaigaon and Balipara ends) under Transmission System for immediate evacuation of power from Kameng HEP (Part-B of North East-Northern/Western Interconnector-I) in North-Eastern Region for tariff block 2014-19.
- Date of Hearing:** 6.10.2015
- Coram:** Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Assam Electricity Grid Corporation Limited and 6 others
- Parties present:** Shri R.K. Srivastav, PGCIL  
Shri Kaushik Goswami, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL

**Record of Proceedings**

The representative of petitioner submitted that the scheduled date of commercial operation of the instant assets works out to 26.2.2013 say 1.3.2013 and the assets were commissioned on 7.11.2014 and there is a time over-run of approximately twenty one months. He also submitted that the petition for tariff was earlier filed under the 2009 Tariff Regulations based on anticipated date of commissioning (COD) vide Petition No. 45/TT/2013. However, as the commissioning was delayed and anticipated COD was revised to 1.7.2014, the Commission vide RoP dated 1.9.2014 directed to withdraw the tariff granted for the instant assets and to file a fresh petition under the 2014 Tariff Regulations.



2. The representative of petitioner submitted that the delay in the commissioning of the instant assets occurred on account of late receipt of forest clearance, severe RoW and law and order problems, which may be condoned. He further submitted that the estimated completion cost is ₹110335.69 lakh as against apportioned approved cost of ₹102220.99 lakh, which is on account of increase in transmission line length, tension towers, civil works, compensation against crop, tree and PTCC and. He further submitted that tariff under Regulation 7(7) of the 2014 Tariff Regulations was allowed vide order dated 15.4.2015 for inclusion in PoC computation and prayed to allow tariff on the basis of the estimated completion cost.

3. The Commission directed the petitioner to submit the documentary evidence in support of reasons for delay and the English version of the documents (already filed) in local language.

4. The Commission observed that the information sought vide order dated 15.4.2015 has not been filed and directed the petitioner to submit the following information positively on affidavit with a copy to the respondents by 20.11.2015, failing which the petition shall be disposed based on the information available on record:-

- a) Single line Diagram (SLD) of the instant assets;
- b) RPC approval for reactors covered in the instant petition, if available, otherwise a copy of DPR;
- c) Copy of Investment Approval certified by the Company Secretary;
- d) CEA certificate under Regulation 43 of CEA (Measures Related to safety & Electricity Supply) Regulations, 2010;
- e) Data in respect of benchmarking of capital cost for transmission line, sub-station/reactor as per order dated 27.4.2010 and 16.6.2010 of the Commission;
- f) Computation of actual IDC on cash basis along with soft copy in excel format with links for the period from the date of infusion of debt fund separately upto the scheduled COD and from scheduled COD to actual COD;
- g) Details of time over-run along with documentary evidence and chronology of the activities in respect of instant assets as per format below:-



Asset	Activity	Period of activity				Reason(s) for delay along with reference of documentary evidence submitted
		Planned		Achieved		
		From	To	From	To	

- h) Details of IEDC during the period of delay i.e. from scheduled COD to actual COD along with liquidated damages recovered or recoverable, if any;
- i) Details as per Form-4A "Statement of Capital Cost" as per books of account (accrual basis) indicating capital liabilities included in gross block;
- j) Form-9 (Details of allocation of corporate loans to various transmission elements) and Form-15 (Actual Cash Expenditure); and
- k) Documents supporting interest rates and repayment schedules for the SBI loan and proposed loan as per Form-9c.

5. The Commission directed the respondents to file their reply by 4.12.2015 and the petitioner to file its rejoinder, if any, by 14.12.2015. The Commission also directed the petitioner and the respondents to file the information within the specified dates and observed that information received after the due date shall not be considered while passing the final order in the petition.

6. Subject to the above, the Commission reserved the order in the matter.

By Order of the Commission

sd/-  
(T. Rout)  
Chief (Legal)

